

he attacked on the head of Zarifa Khatoon and Aatur Rahman by sharpened edged substance with intention to kill. It is further alleged that petitioner snatched the silver chain from one Sabnam.

4. Learned counsel for the petitioner submits that petitioner is innocent and has been falsely implicated in this case due to previous enmity. He further submits that there is matrimonial dispute between the parties with respect to returning of articles given in marriage. Learned counsel submits that there was free fight due to which both the parties sustained injuries and there is case and counter case between the parties. He further submits that the injury sustained by injured Aatur Rahman is simple in nature and the nature of injury with respect to injured Zarifa Khatoon has been kept reserve, however, from the perusal of her injury report, it shows that the injury is caused by hard and blunt object which is not corroborative to the case of the prosecution. Learned counsel submits that petitioner has got clean antecedent and he undertakes to cooperate in the investigation and trial of the case.

5. Learned A.P.P. for the State opposes the prayer for anticipatory bail.

6. Considering the facts and circumstances of the case



and submissions of learned counsel for the parties, in the event of arrest or surrender before the Court below within six weeks from today, the petitioner be released on bail upon furnishing bail bonds of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount to each to the satisfaction of the learned A.C.J.M.-III, Katihar/ concerned Court in connection with Abadpur P.S. Case No.78 of 2025, subject to the conditions laid down in Section 482(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023.

(Sunil Dutta Mishra, J)

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